

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
TENDER NOTIFICATION

ROC.No. 753 /2026/J.SPL.(BUILDINGS)

Dt: 25.08.2026

Sealed quotations are invited for awarding Annual Maintenance Contract for Rodent Management i.e., for arresting rat menace in the entire High Court premises (including the extended premises) for the period from the date of agreement entering into contract.

The intending bidders shall submit their quotations in a sealed cover with entire track record, if any, to the undersigned before 5.00 P.M. on 19.09.2026 and the quotations received after the said time and date will not be entertained. The intending bidders can inspect the High Court premises on any working day between 11.00 a.m. and 4.00 p.m.

The award of contract shall be subject to the following terms and conditions:

TERMS AND CONDITIONS

- 1) The above Annual Maintenance Contract will be for a period of one year from the date of entering into contract.
- 2) The successful bidder has to attend to the rodent management work once in a month, on the day convenient to the Registry. The agency should also attend to the said work by placing gum pads/traps etc., in the Court Halls, Chambers of the Hon'ble Judges and the Registrars and poison packets/granules etc., in the Sections and also in & around the surrounding open places of the High Court premises. The agency has to submit the details of the work done during the contractual period to the Section Officer, J.Special (Buildings) Section, every month, along with the work completion report.

- 3) The Agency has to carryout the work very carefully and cautiously, without disturbance to anybody or causing damage to the records.
- 4) If any damage is caused because of the negligence etc., of the service personnel, the Agency is vicariously responsible for such damage and the loss shall be recovered from them.
- 5) The agency shall not sub-let/entrust the work to any other agency.
- 6) The High Court reserves the right to terminate the contract, at any time, without assigning any reason.
- 7) If the agency intends to withdraw from the contract, it shall give at least one month's advance notice, as otherwise, the High Court reserves the right to claim damages from the Agency.
- 8) The successful tenderer has to execute an agreement containing the said terms and conditions on a non- judicial stamp paper worth of Rs.100/- within one week of receipt of the communication entrusting the contract.



REGISTRAR (OSD)